

self, be associated as student observer. The decision of the Executive Council is yet to be implemented.

(b) The University is competent to frame/amend its Ordinances. In accordance with the provision of the Banaras Hindu University Act, amendment to an Ordinance has also to be submitted to the Visitor who has the power to disallow. The University has not yet submitted the relevant amendment to the Ordinance to the Visitor.

#### L.I.G. FLATS CONSTRUCTED BY D.D.A.

1745. CHAUDHARY A. MOHAMMAD: Will the Minister of WORKS AND HOUSING AND HEALTH AND FAMILY PLANNING be pleased to state:

(a) whether Government have received any Memorandum from the residents of LIG flats built by the DDA which are badly constructed and are costly too; and if so, what are the main issues that have been raised therein; and

(b) whether Government have considered the points raised in the Memorandum; and if so, what action is proposed to be taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (PROF. DEBIPRASAD CHATTOPADHYAYA). (a) Yes, Sir. Sometime back the Lawrence Road Welfare Association forwarded to the Ministry, copies of the Memorandum addressed by them to the Delhi Development Authority. The main issues raised by them are regarding the cost of the flat, structural defects in the flats and request of provision of another set of flats in the place of the existing ones.

(b) The points raised in the Memorandum are being examined by the Delhi Development Authority.

#### PAYMENT OF PROVIDENT FUND TO THE RETIRED SCHOOL PRINCIPALS

1746. SHRI JAGAN NATH BHARDWAJ: Will the MINISTER OF EDUCATION AND SOCIAL WELFARE be pleased to state:

(a) whether it is a fact that a few Principals of Government Higher Secondary

Schools in Delhi, who have retired in March 1972 have not yet been paid their Provident Fund and gratuity;

(b) if so, the names of such Principals and the dates on which they have retired and the reasons for which payments have not been made to them,

(c) what steps are being taken in the matter to make immediate payment to these Principals, and

(d) the action taken or proposed to be taken against the persons responsible for the delay?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV): (a) to (c) Only one Principal, Shri R. K. Aggarwal, working at Gandhi Memorial Higher Secondary School Shahdara, retired on 9-3-72. Although his relieving orders were issued by the Delhi Administration on 10-3-1972, Shri Aggarwal did not hand over the charge of the school till 29-3-1972. On this account the payment of Provident Fund and gratuity could not be finalised. The matter is under consideration of the Delhi Administration.

(d) Does not arise.

कलकत्ता में "ओरेन्ज स्पेशल" की बिक्री

1747 श्री ओइम प्रकाश त्यागी: क्या कृषि मंत्री 31 मई, 1972 को राज्य सभा में ताराकित प्रश्न मसूदा 509 के दिये गये उत्तर को देखेंगे और यह बताने की कृपा करेंगे कि

(क) कलकत्ता में प्योर ड्रिक्स द्वारा फरवरी, 1971 तक "ओरेन्ज स्पेशल" किन परिस्थितियों में बेचा जा रहा था जबकि उस कम्पनी ने 1969 में 1971 तक किसी ओरेन्ज स्पेशल कामेन्टेड का उत्पादन नहीं किया,

(ख) भारतीय बाजारों में ओरेन्ज स्पेशल की बिक्री को बढ़ा किये जाने के क्या कारण हैं; और

(ग) 1969 में 1971 तक ओरेन्ज स्पेशल की कितनी बिक्री हुई?

†[SALF OF ORANGE SPECIAL IN CALCUTTA

1747. SHRI O. P. IYAGI. Will the Minister of AGRICULTURE be pleased to refer to the answer to Starred Question No. 509 given in the Rajya Sabha on the 31st May, 1972, and state:

(a) the circumstances in which "Orange Special" was being sold in Calcutta by Pure Drinks till February, 1971, when they did not produce any orange special concentrate from 1969 to 1971,

(b) the reasons for the stoppage of sale of Orange Special in the Indian market; and

(c) what were the sales of Orange Special from 1969 to 1971:]

कृषि मंत्रालय मे राज्य मंत्री (श्री अण्णासाहेब शिन्दे): (क) मैसर्स प्योर ड्रिक्स स्वयं ओरेन्ज स्पेशल वासेन्ट्रेट का उत्पादन नहीं कर रहे थे। तथापि वे विभिन्न देशी स्रोतों से कई बस्तुएँ खरीद कर ओरेन्ज स्पेशल ड्रिक्स तैयार कर रहे थे।

(ख) कलकत्ता एक्सपोर्ट कारपोरेशन से फेन्टा कासेन्ट्रेट उपलब्ध होने पर मैसर्स प्योर ड्रिक्स ने ओरेन्ज स्पेशल का निर्माण करना बन्द कर दिया था और उसके स्थान पर फेन्टा तैयार करना शुरू कर दिया।

(ग) सरकार द्वारा ऐसी बिक्री के आकड़े नहीं रखे जाते हैं।

†[THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB SHINDE): (a) M/s. Pure Drinks had not been manufacturing themselves the concentrate for 'Orange Special'. They were, however, making the soft drink 'Orange Special' by purchasing various ingredients from different indigenous sources.

(b) With the availability of 'FANTA concentrate' from Coca Cola Export Corporation, M/s. Pure Drinks stopped the manufacture of 'Orange Special' and instead started the manufacture of FANTA.

(c) Such sale figures are not maintained by the Government.]

#### SUGAR FACTORIES IN THE COUNTRY

1748 SHRI VENIGALLA SATYANARAYANA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that condition of some sugar factories in the country is very deplorable; and

(b) if so, the reasons thereof;

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (PROF. SHER SINGH): (a) and (b) No, Sir. However, there are some sick mills in the country which have not worked mainly because of non-availability of cane, bad condition of machinery and financial difficulties. The Sugar Industry Enquiry Commission, which has been appointed in the context of the demand for nationalisation of the sugar industry, has also been asked to study in detail the problem of sick sugar mills.

#### SETTING UP OF AN OPEN UNIVERSITY

1749. SHRI VENIGALLA SATYANARAYANA: Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state:

(a) whether Government propose to set up an Open University in the country; and

(b) if so, the details thereof?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (PROF. S. NURUL HASAN): (a) and (b) The proposal for setting up an Open University in the country is in the preliminary stages of consideration.

#### PAY FIXATION IN THE DEPARTMENT OF LIGHT HOUSES AND LIGHTSHIPS

1750. SHRI A. G. KULKARNI: Will the Minister of PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT be pleased to refer to the answer to Unstarred Question No. 928, given in the Rajya Sabha on the 16th August, 1972 and state:

(a) whether Government have since finalised examination of the representation regarding an anomaly in the fixation of pay